

MR. CHAIRMAN : Okay, that settles the matter...(Interruptions)... At 12 o'clock...(Interruptions)...the Home Minister will make a statement Now, let us get on with the Question Hour...(Interruptions)...

SHRI M. VENKAIAH NAIDU : Sir, it is the question of prestige of the House...(Interruptions)... Why the hon. Home Minister has not come now? ...(Interruptions)...

MR. CHAIRMAN : Question No. 41 ...(Interruptions)... hon. Members, 12 o' clock is the time to make a statement by Home Minister ...(Interruptions)... It is only forty-five minutes from now...(Interruptions)... Please allow the Question Hour to continue...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA : Sir, I have given notice on the bomb blasts in Assam. I should be allowed to speak on this ...(Interruptions)....

MR. CHAIRMAN : I think, the Members do not want the Question Hour to proceed. That is your decision.

The House is adjourned till 12 o' clock.

(The House then adjourned at thirteen minutes past eleven of the clock)

The House re-assembled at twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair

WRITTEN ANSWERS TO STARRED QUESTIONS

Delivery of reserved judgements

*41. SHRI VIJAY JAWAHARLAL DARDA :

DR. ABHISHEK MANU SINGHVI :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that judgements are delivered by the Judges of Supreme Court and High Courts long after completion of the trial proceedings;

(b) the number of such cases during the years 2007 and 2008; and

(c) the longest duration for delivering a reserved judgement in Supreme Court and High Courts during the last five years?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (c) As per the information received from the Supreme Court of India, the judgements are pronounced by Honuble Judges in the Supreme Court within a reasonable time at the earliest. The Advocates and Parties submit their written submissions after hearing of the matter for further consideration of the Court before judgement is pronounced. This is a judicial process and the Registry does not maintain any record relating to the duration for pronouncement of judgements. However, the Honuble Court had pronounced 1619 judgements in the year 2007 and 2600 judgements in the year 2008.

Information in respect of the High Courts is being collected and will be laid on the Table of the House.